

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 4

CP No. 29/Chd/Pb/2024

IN THE MATTER OF:

Gurmeet Singh

...Applicant

Vs.

Registrar of Companies Punjab & Chandigarh

...Respondent

Under Section: 252(3), CA 2013

Order delivered on 10.05.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Applicant: Mr. Vishav Bharti Gupta, Advocate

ORDER

Heard. Issue notice of this petition to the concerned Registrar of Companies as well as Income Tax Department through the Nodal Officer-Principal Chief Commissioner of Income Tax, NWR, Aaykar Bhawan, Sector 17-E, Chandigarh-160017 for 19.07.2024. The petitioner shall collect the notices from the Registry and send it to the aforesaid authorities with copy of the petition and entire paper book immediately by speed post, e-mail, if available and file affidavit of service along with postal receipt, copy of e-mail and tracking report within two weeks.

Report/reply be filed by aforesaid authorities within two weeks after receipt of notice with a copy in advance to the counsel opposite and response thereto, if any, be filed at least one week before the next date of hearing with a copy in advance to the counsel opposite.

In the meantime, Ld. Counsel for the applicant is directed to file the death certificate of Mr. Gurdial Singh.

List on 19.07.2024.

Sd/-

**(UMESH KUMAR SHUKLA)
MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
MEMBER (J)**

Preeti